

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 64 of 2020**

**IN THE MATTER OF:**

**Greatship (India) Ltd.**

**...Appellant**

**Vs.**

**Sudip Bhattacharya**

**...Respondent**

**Present: For Appellant: - Mr. Ramji Srinivasan, Senior Advocate with Mr. Abhijeet Sinha, Mr. Himanshu Satija and Mr. Divyand G.C, Advocates.**

**O R D E R**

**13.01.2020—** Learned counsel for the Appellant is allowed time till 17<sup>th</sup> January, 2020 to file certified copy of the impugned order dated 9<sup>th</sup> January, 2020 by which no interim relief has been granted to stay the auction.

Post the case 'for orders' on 20<sup>th</sup> January, 2020.

In the meantime, it will be open to the Appellant to bring to the notice of the Liquidator and the Adjudicating Authority that the matter is pending consideration and in absence of the issuance of the certified copy of the impugned order dated 9<sup>th</sup> January, 2020, no specific order is passed and therefore, it will be desirable not to create third party interest on the assets of the 'Corporate Debtor'.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

(Justice Venugopal M)  
Member(Judicial)

Ar/g